

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to validate the levy and collection of certain duties on the export of goods from the State of Hyderabad."

*The motion was adopted.*

**Pandit G. B. Pant:** I introduce\* the Bill.

**RAILWAY STORES (UNLAWFUL POSSESSION) BILL**

**PRESENTATION OF REPORT OF SELECT COMMITTEE**

**Sardar Hukam Singh** (Karpurthala—Bhatinda): I beg to present the Report of the Select Committee on the Bill to provide for the extension of the law relating to the punishment of the offence of unlawful possession of railway stores, as now in force, to the whole of India and to re-enact its provisions, as passed by the **Rajya Sabha**.

**GOVERNMENT PREMISES (EVIC-TION) AMENDMENT BILL**

**EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE**

**Pandit Thakur Das Bhargava** (Gurgaon): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Government Premises (Eviction) Act, 1950, be further extended upto the 30th April, 1955."

**Mr. Speaker:** The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Government Premises (Eviction) Act, 1950, be

further extended upto the 30th April, 1955."

*The motion was adopted.*

**†DEMANDS FOR GRANTS FOR 1955-56**

**DEMANDS re. MINISTRY OF EXTERNAL AFFAIRS**

**Mr. Speaker:** The House will now take up discussion of the Demands for Grants Nos. 21, 22, 23, 24, and 113 relating to the Ministry of External Affairs. As the House is aware, five hours have been allotted for the Demands of this Ministry.

There are a number of cut motions to these various Demands. Hon. Members may hand over the numbers of the selected cut motions which they propose to move at the Table, within 15 minutes. I shall treat them as moved, if the Members in whose names those cut motions stand are present in the House and the motions are otherwise in order.

The time-limit for speeches will, as usual, be 15 minutes for the Members including movers of cut motions, and 20 minutes if necessary, for Leaders of Groups.

**DEMAND No. 21—TRIBAL AREAS**

**Mr. Speaker:** Motion is:

"That a sum not exceeding Rs. 5,34,11,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Tribal Areas'."

**DEMAND No. 22—EXTERNAL AFFAIRS**

**Mr. Speaker:** Motion is:

"That a sum not exceeding Rs. 6,21,00,000 be granted to the

\*Introduced with the recommendation of the President.

†Moved with the recommendation of the President.